

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1247/(MAH)/2017


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.10.2017

NAME OF THE PARTIES: Kanan Graphics Pvt.Ltd.  
V/s.  
Print Plus Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

14 Akhil Sarathy  
i/b Modern Law  
For Corporate Debtor  


② ORDER M. JAIN ADVOCATE  
FOR APPLICANT  
ICP No.1247/ I&BP/NCLT/MB/MAH/2017

In this Company Petition the Corporate Debtor raised an argument saying that the notice issued u/s.8 of the I&B Code is not supported by Board Resolution, the Petitioner Counsel responded saying that Board passed a resolution on 17.4.2017 authorizing the Advocate to issue demand notice under I&B Code, 2016, in support to his argument he also filed Additional Affidavit before this Bench, therefore, the Corporate Debtor Counsel has sought time to respond to the said Affidavit on the next date of hearing.

List this matter on 18.10.2017 for hearing.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)